

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.08
C.P.(CAA) No. 11/BB/2024

IN THE MATTER OF:

M/s. Anamitra Estates & Developers Pvt. Ltd.

... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri R. Inbaraju
For the ROC : Shri Hemanth Rao

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC.
2. In compliance to Para 5 of the order dated 21.03.2024, Ld. Counsel for the Petitioner has filed no Objector(s) Affidavit vide Dy.No.2990 dated 27.05.2024. The same is taken on record.
3. The ROC/RD has filed its common report vide Dy.No.3585 dated 21.06.2024; OL has filed its report vide Dy.No.3017 dated 28.05.2024 and IT Dept. filed its reports vide Dy.No.2984 dated 27.05.2024 and Dy.No.3622 dated 24.06.2024. The Petitioner also filed replies to OL report vide Dy.No.3563 dated 20.06.2024 and IT report vide Dy.No.3638 dated 24.06.2024. The same are taken on record.
4. Ld. Counsel for the Petitioner is directed to file explanation regarding the latest IT report along with an undertaking and reply to the ROC report regarding Share swap ratio, within a period of two weeks', after serving copy on the other side.
5. List the case on **25.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)